

Further, Ministry of Home Affairs has issued Advisories for combating crimes against women and children. These Advisories are also available on [www.mha.gov.in](http://www.mha.gov.in).

(d) Amendments in law relating to the criminal justice system are a continuous and ongoing process.

#### **Rules for disposing properties of people who left after partition**

1322. SHRI N. GOKULAKRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to dispose of properties belonging to people who had left for countries like Pakistan after partition and which are free from any legal tangle;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is considering to notify the rules expeditiously; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The Enemy Property (Amendment and Validation) Act, 2017 has provision under Section 8A to dispose of Enemy Properties vested with the Custodian of Enemy Property for India.

(c) and (d) The amended rules have been finalised in consultation with Ministry of Law and Justice and the Enemy Property (Amendment) Rules, 2018 as to be notified shortly.

#### **Training to police force in forensic science**

1323. SHRI N. GOKULAKRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to provide basic training to policemen in forensic science as it was going to be the most effective weapon to deal with crimes;

(b) whether it is also a fact that due to lack of knowledge, there is a risk of evidences getting corrupted or destroyed;